promotion of travel and tourism. Pawan Hans Limited is providing regular helicopter services for State Governments, of Meghalaya, Mizoram, Tripura, Sikkim, Arunachal Pradesh, Himachal Pradesh, Andaman and Nicobar Administration and Lakshadweep Administration. In addition, Pawan Hans is also operating commercial services on Vasihnodevi (for whole year), Kedarnath and Amarnath (during yatra season).

Unstarred Questions

- (ii) Pawan Hans Limited has undertaken development of heliports at Rohini, Delhi and Hadapsar Gliding Centre, Pune. It has also constructed helipad at Commonwealth Games Village (Akshardham), Delhi. However, at present no heliports in Madhya Pradesh are under consideration.
- Besides, Pawan Hans, a number of Non-scheduled operators are engaged (iii) in the provision of Helicopter operations in the country.

Committee to work out additional aviation safety

3884. SHRI BAISHNAB PARIDA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has constituted some Committee to work out additional aviation safety;
 - (b) if so, the details thereof;
- whether this Committee has laid down certain rules and regulations for safety in the air both for the men and the machine;
 - if so, the details thereof; and (d)
- with the closure of Kingfisher Airlines, what is the action plan to create additional passenger carrying facilities that have been lost as a result of the above closure?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. Ministry of Civil Aviation has constituted a 'Civil Aviation Safety Advisory Council' (CASAC) in May, 2010 and it was reconstituted vide order dt. 16.07.2012. Copy of the order is given in the Statement (See below).

- No, Sir. The scope of the council is advisory in nature. (c)
- (d) Does not arise.

Written Answers to

Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. The airlines provide additional capacity to specific places depending upon the traffic demand and commercial viability while complying with these Route Dispersal Guidelines.

Statement

No. A.60015/165/2010-DG Government of India Ministry of Civil Aviation

New Delhi, dated the 26th July, 2012

Subject: Civil Aviation Safety Advisory Council (CASAC) to the Ministry of Civil Aviation

Keeping in line with composition of Advisory Councils to Ministry of Civil Aviation on economic and security issue, the revised composition of the Civil Aviation Safety Advisory Council will be as under:-

(a)	Secre	Chairman				
(b)	Direc	Member				
(c)	Airlines					
	(i)	CMD, Air India	Member			
	(ii)	CEO, Jet Airways/Jetlite	Member			
	(iii)	CEO, Kingfisher Airlines	Member			
	(iv)	CEO, SpiceJet	Member			
	(v)	CEO, Indigo	Member			
	(vi)	CMD, PHHL	Member			
(d)	Flight Operations					
	(i)	Capt. Mohan Ranganathan	Member			
	(ii)	Capt. Rohinton Bhappu	Member			

38	38 Written Ans		aswers to [[RAJYA SABHA]	Unstarred Questions		
	(e)	Aerodromes					
		(i)	Chairman, Airpoi	rts Authority of India	Member		
		(ii)	Shri Arun Rao		Member		
		(iii)	Shri Robeylal		Member		
		(iv)	CEO, DIAL		Member		
		(v)	CEO, MIAL		Member		
		(i)	AVM (Retd.) K.	Sreedharan	Member		
		(ii)	Shri Ravi Menor	n	Member		
	(g) Aircraft Engineering						
		(i)	Shri Kota Hari	Narayan	Member		
		(ii)	Shri N. Mukund	an	Member		
	(h)) Human Factors and Aviation Medicine					
		(i)	DGAFMS or l	nis representative	Member		
	(i) Aviation Meteorology						
		(i)	Shri A. D. Ravi	shanker	Member		
			Shri J.S. Rawat, the CASAC.	Joint DGCA shall be the M	Member Secretary to		
2. In addition, the representatives from the following organisations will be invited as special invites as per the requirements to participate in the meeting of CASAC:—							
	(a)	a) ICAO					
	(b)	(b) FAA					
(c) National Transport Safety Board				ety Board			
	(d)	Flight Safety Foundation					
	(e)	Vario	us Aircraft Manut	facturers			

SCOPE

- 3. The Council shall perform the following functions, namely:—
 - (a) To advise DGCA in the following key areas:—
 - (i) Operations of aircraft (Commercial and General Aviation);
 - (ii) Aerodromes and Heliports;
 - (iii) Air Navigation Services;
 - (iv) Air Operator Certification;
 - (v) Airworthiness of aircraft including maintenance;
 - (vi) Certification of aeronautical products; and
 - (vii) Human Performance and Training.
 - (b) To review the existing regulatory framework and give recommendations to further strengthen the aviation safety.
 - (c) To develop, examine and recommend incorporation of best regulatory practices.
 - (d) To recommend short, medium and long-term measures of safety enhancement.
 - (e) To reflect public, views on aviation safety matters.
- 4. The Council may co-opt any other expert(s), if necessary, for taking requisite advice and inputs on safety matters with the permission of the Chair.
- 5. The Council shall have its meetings at Delhi or at any other place within India as decided by the Chair. The Council shall met at least once in every quarter or as may be decided by the Chair.
- 6. The Council, from time to time, can set up Working Groups in focused areas and can also conduct business by electronic means as decided by the Chairman. The Working Group on Flight Operations, Airworthiness, Aerodromes and ANS will be chaired by Director General of Civil Aviation and ATR on the recommendations of these Working Groups may be brought before CASAC.

(G. Asok Kumar)

Joint Secretary